

GOVERNMENT OF TELANGANA
ABSTRACT

Courts – Cyberabad – Creation of new Sessions Division of Cyberabad, Rachakonda for the Metropolitan area of Cyberabad and Rachakonda consequent upon approval of High Court for establishment of 33 Judicial Districts Co-terminus with 33 Revenue Districts - Notifying the local limits of jurisdiction under Code of Criminal Procedure, 1973 – Notification – Orders – Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Ms.No. 82

Dated: 01-06-2022
Read the following:-

1. G.O.Ms.No.250, Revenue (DA-CMRF) Department, dated: 11.10.2016.
2. G.O.Ms.No.15, Revenue (DA-CMRF) Department, dated: 24.01.2017.
3. From the Registrar General, High Court for the State of Telangana at Hyderabad, Letter Roc.No.346/E1/2021, dated:05-05-2022.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana at Hyderabad in the letter 3rd read above, the Government of Telangana hereby issue the following Notifications under Code of Criminal Procedure, 1973, which shall be published in Extraordinary Issue of the Telangana Gazette, dated: 01-06-2022 and shall come into force with effect from 02-06-2022.

I. Under Code of Criminal Procedure, 1973

Notification – I

In exercise of the powers conferred under sub-section (1) of Section 7 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby directs that, with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette, the Sessions Division of Rangareddy District (excluding the Metropolitan Area of Cyberabad and Rachakonda) shall be one of the Sessions Divisions in the newly formed Rangareddy District.

Notification – II

In exercise of the powers conferred under sub-section (2) of Section 7 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), and after consultation with the High Court for the State of Telangana, the Government of Telangana hereby alters with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette the limits of the Sessions Division of erstwhile Rangareddy District by excluding the Metropolitan Areas of Cyberabad, Rachakonda and the limits of Sessions Division of Medchal-Malkajgiri District from the Sessions Division of erstwhile Rangareddy District.

Notification – III

In exercise of the powers conferred under Sub-section (1) of Section 9 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby establishes with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette a Court of Session for the Sessions Division of Cyberabad and Rachakonda comprising the Metropolitan Area of Cyberabad and Rachakonda.

Notification – IV

In exercise of the powers conferred under sub-section (1) of Section 9 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana hereby establishes with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette a Court of Session for the Sessions Division of Rangareddy District comprising the Revenue district of newly formed Rangareddy District excluding the Metropolitan Area of Cyberabad and Rachakonda.

P.T.O

Notification – V

In exercise of the powers conferred under sub-section (1) of Section 16 of the Code of Criminal Procedure, 1973 (Central Act II of 1974), the Government of Telangana after consultation with the High Court for the State of Telangana hereby establishes with effect on and from the date of publication of the notification in the Telangana Extraordinary Gazette the Courts of Metropolitan Magistrates and the nomenclature for the said courts will be Chief Metropolitan Magistrates – Cum Senior Civil Judge / Metropolitan Magistrate –cum- Junior Civil Judge in the Metropolitan Area of Cyberabad and Rachakonda.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

NANDIKONDA NARSING RAO
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

To

The Registrar General, High Court for the State of Telangana at Hyderabad.
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad for publication of the Notification in the Telangana Gazette Extraordinary and send 40 copies directly to the High Court for the State of Telangana at Hyderabad.

Copy to:-

The PS to Secretary to CM.
The PS to Minister (Law and Courts).
The PS to Chief Secretary.
The PS to Secretary to Law Department.
The Law (F) Department.
The Director General of Polices, Telangana, Hyderabad.
The Director of Prosecutions, Telangana, Hyderabad.
All the District Collectors/Superintendent of Police, Telangana.
The Accountant General, Telangana, Hyderabad.
The Pay & Accounts Office, Telangana, Hyderabad
The Director of Treasuries and Accounts, Telangana State, Hyderabad.
All the District Treasury Officers, Telangana.
Sf/Sc.

// FORWARDED :: BY ORDER //

SECTION OFFICER